

HIGH COURT OF MADHYA PRADESH,
BENCH AT GWALIOR

M.Cr.C. No.20537/2020

(Chote @ Vikram Aadiwasi Vs. The State of Madhya Pradesh)
(1)

Gwalior, dated : 31.07.2020

Shri Anshu Gupta, Advocate for the applicant.

Shri Ramendra Singh, Panel lawyer, for the respondent/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

The applicant has been arrested on 08.12.2019 by Police Station-Sahrai District Ashok Nagar, connection with Crime No. 59/19 registered in relation to the offence punishable under Section 363, 366-A, 376,(2)(N) of IPC and 5/6 of POSCO Act.

After arguing for some time, this Court inclined to grant bail to the applicant with liberty to repeat in case there is inordinate delay in the trial.

Accordingly, the application is dismissed with the aforesaid liberty.

(S.A.Dharmadhikari)
Judge